IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE THIRTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

CONTEMPT CASE NO: 1357 OF 2025

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondents herein for willful and deliberate violation of orders of this Court dated 29.01.2025 passed in W.A. No. 111 of 2025.

Between:

1. Boina Venkata Narasaiah, S/o Late Chakraiah, aged about 45 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.
2. Tulluru Nagamani, W/o Srinivasa Rao, aged about 55 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.
3. Bhukya Dhanalaxmi, W/o Prakash, aged about 44 years, Occ. Cultivation, R/o Mallemadugu Village, Kharnmam Urban Mandal, Khammam District.
4. Varapala Samson @ Sambasiva Rao, S/o Rosaiah, aged about 47 years, Occ. Cultivation, R/o rvlallemadugu Village, Khammam Urban Mandal, Khammam District.
5. Thottempudi Sai Ram Surya, S/o Satyam Babu, aged about 35 years, Occ. Private service, R/o Flat No. 303, Block-1, Harivillu Apartment, Panchavati Colony, Manikonda, Puppalaguda, Hyderabad.
6. Challagundla Raghu, S/o Chinna Muthaih, aged about 62 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District
7. Tulluru Srinivasa Rao, S/o Narayana, aged about 57 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District
8. Burugu Kalpana, W/o Yesu Krupa, aged about 43 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.
9. P. Suneel, S/o Rama Krishnam Raju, aged about 49 years, Occ. Cultivation, R/o Mallemadugu Village, Khammam Urban Mandal, Khammam District.

...Petitioners/Appellants

AND

1. Sri. Muzammil Kham, District Collector and District Magistrate, Khammam District, Khammam.

2. Sri. G Narasimha Rao, Revenue Divisional Officer, Khammam, Khammam District

3. Sri. Varsa Ravi Kumar, Tahsildar, Khammam Urban Mandal, Khammam, Khammam District.

... Respondents/Respondent Nos.2 to 4

Counsel for the Petitioners :Sri Sreenivasa Rao Velivela

Counsel for the Respondents: Sri Muralidhar Reddy, GP for Revenue

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

CONTEMPT CASE No.1357 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Sreenivasa Rao Velivela, learned counsel for the petitioners and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondents.

2. With the consent finally heard.

3. Learned counsel for the petitioners submits that panchanama dated 15.05.2025 runs contrary to the Division Bench order passed in W.A.No.111 of 2025, dated 29.01.2025. Therefore, contempt proceedings be initiated against the concerned authorities.

4. Learned Government Pleader for the respondents submits that the panchanama dated 15.05.2025 by no stretch of imagination can be said to be contemptuous in nature. The interim relief if any can be granted by an appropriate civil Court in view of direction contained in W.A.No.111 of 2025.

5. We have heard the parties.

6. In the panchanama, dated 15.05.2025, the statement of fact is recorded that both the parties have harvested the crop in the land. To this extent, no interference is required. However, the later portion, wherein in the panchanama it was recorded that "thereafter not to raise any crops and directed the respondents not allot this land till the disposal of cases in civil Courts....." is concerned is based on the order of learned Single Judge which stood modified by the Division Bench in W.A.No.111 of 2025. This quoted portion lost its significance and will not be binding.

7. With this observation, the Contempt Case is closed. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- P.CH. NAGABHUSHAMBA
DEPUTY REGISTRAR

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SECTION OFFICER

To,

1. One CC to Sri Sreenivasa Rao Velivela, Advocate [OPUC]
2. Two CCs to the GP for Revenue, High Court for the State of Telangana at Hyderabad (OUT)
3. Two CD Copies

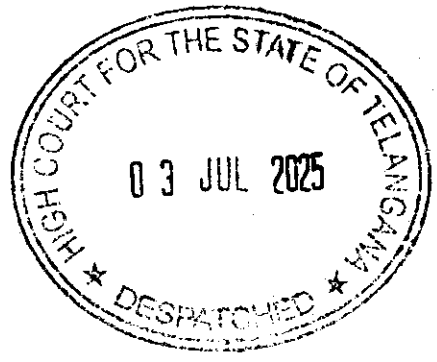
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HIGH COURT

DATED:30/06/2025

ORDER

CC.No.1357 of 2025



CLOSING THE CONTEMPT CASE

WITHOUT COSTS

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